का नुकसान करना चाहते हैं। उपसभाध्यक्ष महोदय, हमारे गृह मंत्री महोदय, यहां बैठे हैं मैं उनसे मांग करता हूं कि वे इस बात की जांच करायें कि खालिस्तान का नारा देने वाले लोगों के पीछे कौन सी ताकतें हैं। वे कौन सी एक्सटर्नल फोरसेज हैं जो खालिस्तान का ऐसा देशदोहो नारा देने वालों को उकसाती है? तथा व हमारे देश में बसे हुए लोगों बालिस्तान का नारा देने वाले लोग जो लोग हैं उनको हाई लेंबिल इंक्वायरो करायें यह मेरा गृह मंत्री महोदय से निवेदन है।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Secretary-General to report Messages from tht Lok Sabha...

SHRI HAREKRUSHNA MALLICK: Mr. Vice-Chairman, we on this side have been trying hard to get an opportunity but you are not

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); No, I am not allowing you, Dr. Mallick. Please sit down.

MESSAGES FROM THE LOK SABHA

(1) The Burmah Oil Company (Acquisition of Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limi-ied and the Burmah Oil Company (India Trading) Limited Bill, 1981.

(n) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary •f the Lok Sabha:

"In accordance with the provisions of Rule 90 of the Rules of

Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Burmah Oil Company [Acquisition of Shares of Oil takings in India of Assam Oil India Limited and of the Undertakings *in* India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited] Bill, 1981, as passed by Lok Sabha at its sitting held on the 7th September, 1981."

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981, as passed by Lok Sabha at its sitting held on the 7th September, 1981."

Sir, I lay a copy of each of tha Bills ">n the Table.

MOTION FOR ELECTION TO TH! CENTRAL SILK BOARD

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम केसरी) : उपसभाध्यक्ष महोदय, आपसे निवेदन यह है कि वह मोशन जो खुरशीद आलम खान साहव की तरफ से पेश करना है, वह मैं उनकी स्रोर से पेश कर रहा हं :

"That in pursuance of clause (c) of subsection (3) of section 4 of the Central Silk Board Act, 1948 (61 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be the members of tha Central Silk Board."

 Th_e question was put and the motion too* adonted

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